

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 4th February, 2020.

No. LR (A) 32/92/Pt.IV/177- In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following persons as the Additional Public Prosecutors/ Additional Government Pleader for the respective Districts as indicated against each name with immediate effect and until further orders: -

<u>Headquarter</u>	<u>Name</u>
1. <i>West Khasi Hills District, Nongstoin</i>	(1) Shri. Evan Jean Nongbri
2. <i>East Jaintia Hills District, Khliehriat</i>	(2) Smti. B.M. Joshi
3. <i>Ri-bhoi District, Nongpoh</i>	(3) Smti Badonnam Hynniewta
4. <i>South West Khasi Hills, Mawkyrwat</i>	(4) Smti Bandarisha Iangap
5. <i>West Jaintia Hills District, Jowai</i>	(5) Miss. K. Kynjing (DSJ) (6) Miss. Nimanshwa Lyngdoh (JHADC)
6. <i>West Garo Hills, Tura</i>	(7) Smti Agatha Momin
7. <i>East Garo Hills, Williamnagar</i>	(8) Shri C.D. Sangma
8. <i>East Khasi Hills, Shillong</i>	(9) Smti Jyoti Marak (DSJ) (10) Shri Nitin Khera (DSJ) (11) Smti Rihun Swer (District Council) (12) Smti Joplin Marbaniang (District Council)


(S.Kharlyngdoh),

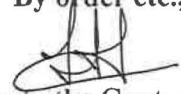
Commissioner & Secretary to the Govt. Of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.IV/177-A,
Copy forwarded to:-

Dated Shillong, the 4th February, 2020.

1. The Advocate General, Meghalaya , High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Additional Public Prosecutor / Additional Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
7. The Advocates concerned. Charge report of assuming charge as Additional Public Prosecutor/ Additional Government Pleader may be sent to this Department and his/ her contact No. Should also be furnished. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong./ Shillong Bar Association, Shillong
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. The Treasury Officer, Shillong North / South Treasury/Nongstoin/Khliehriat/Nongpoh/Mawkyrwat/ Jowai/Tura/Williamnagar.
12. Law (B) Department.
13. NIC, Shillong
14. DEO, Law Department.
15. Guard File

By order etc.,


Under Secretary to the Govt. of Meghalaya,
Law Department.